

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1443/95.

Dt. of Decision : 29-11-95.

1. G. Malyadri
2. A. Kumalla Balakasaiah

.. Applicants.

Vs

1. The Union of India, Rep.
by the Chief Postmaster General,
AP Circle, Hyderabad.
2. The Director of Postal Services,
U/o the Postmaster General,
Vijayawada.
3. The Sr. Supdtt, of Post Offices,
Prakasam Division, Ongole.
4. The Postmaster, Kandukur HQ,
Prakasam District.
5. The Postmaster,
Kanigiri HO, Prakasam Dist.

.. Respondents.

Counsel for the Applicants : Mr. K.S.R. Anjaneyulu

Counsel for the Respondents : Mr. K. Ramuloo, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER(ADMN.)

O.A.No.1443/95

JUDGEMENT

X As per the Hon'ble Sri A.B. Gorthi, Member (A) X

Heard Sri K.S.R.Anjaneyulu, learned counsel for the applicants and Sri K. Ramuloo, learned counsel for the respondents.

2. These two applicants are working as E.D. Mail Carriers under Senior SPO, Prakasham Division. Their allowances on the basis of foot-beat were replaced by the allowances calculated on the basis of the Cycle Allowance. When Cycle Allowance was granted vide impugned order dt.17-3-94, the respondents directed to downward the revision of allowances from Rs.403/- to Rs.303/- with effect from the respective dates of appointment of each of the two applicants.

3. Our attention has been drawn to O.A.No.1017/95 decided by the Bench of this Tribunal on 30-8-95. As the applicants herein are similarly situated as the applicants in the aforesaid OA, similar relief may be granted to these applicants also. Accordingly, this O.A. is allowed at the admission stage itself with the following directions to the respondents:-

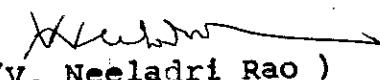
(1) The revised allowances shall be given effect only from the date of issue of the impugned order i.e. w.e.f. 17-3-1994.

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(2) The amount, if any, recovered, shall be refunded to the applicants within a period of 3 months from the date of receipt of a copy of this order.

4. The O.A.S is ordered accordingly. No costs.


(A.B. Gorthi)
Member (A)


(V. Neeladri Rao)
Vice Chairman

Open Court dictation
29th Nov., 1995.


Deputy Registrar (J) CC

To

kmv

1. The Chief Postmaster General, Union of India, A.P.Circle, Hyderabad.
2. The Director of Postal Services, O/o the Postmaster General, Vijayawada.
3. The Sr. Superintendent of Post Offices, Prakasam Division, Ongole.
4. The Postmaster, Kandukur HQ, Prakasam Dist.
5. The Postmaster, Kanigiri HO, Prakasam Dist.
6. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
7. One copy to Mr.K.Ramulu, Addl.CGSC.CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pvm

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
A B Gorthi
THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 29-1-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 11113/95

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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p.v.m.

